

2.	रजिस्ट्रीकृत व्यक्ति जिनका कुल आवर्त 1.5 करोड़ रुपए तक है, जिन्होंने चालू वित्तीय वर्ष में मासिक आधार पर <b>प्ररूप जीएसटीआर-1</b> प्रस्तुत किया है।	मासिक विवरणी
3.	रजिस्ट्रीकृत व्यक्ति जिनका कुल आवर्त पूर्ववर्ती वित्तीय वर्ष में 1.5 करोड़ रुपए से अधिक और 5 करोड़ रुपए तक है।	त्रैमासिक विवरणी

(4) उक्त सारणी के खाना (2) में निर्दिष्ट रजिस्ट्रीकृत व्यक्ति, 5 दिसंबर, 2020 से 31 जनवरी, 2021 तक की अवधि के दौरान, सामान्य पोर्टल पर, इलेक्ट्रॉनिक रूप से डिफॉल्ट विकल्प बदल सकते हैं।

अनुराग रस्तोगी,  
प्रधान सचिव, हरियाणा सरकार,  
आबकारी तथा कराधान विभाग।

**HARYANA GOVERNMENT**  
**EXCISE AND TAXATION DEPARTMENT**

**Notification**

The 8th December, 2020

**No. 98/GST-2.**— In exercise of the powers conferred by the proviso to Sub-section (1) of Section 39 read with the proviso to sub-section (7) of section 39 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017) the Governor of Haryana, on the recommendations of the Council, hereby notifies the registered persons, other than a person referred to in section 14 of the Integrated Goods and Services Tax Act, 2017 (Central Act, 13 of 2017), having an aggregate turnover of up to five crore rupees in the preceding financial year, and who have opted to furnish a return for every quarter, under sub-rule (1) of rule 61A of the Haryana Goods and Services Tax Rules, 2017 as the class of persons who shall, subject to the following conditions and restrictions, furnish a return for every quarter from January, 2021 onwards, and pay the tax due every month in accordance with the proviso to sub-section (7) of section 39 of the said Act, namely :—

- (i) the return for the preceding month, as due on the date of exercising such option, has been furnished:
- (ii) where such option has been exercised once, they shall continue to furnish the return as per the selected option for future tax periods, unless they revise the same.
- (2) A registered person whose aggregate turnover crosses five crore rupees during a quarter in a financial year shall not be eligible for furnishing of return on quarterly basis from the first month of the succeeding quarter.
- (3) For the registered person falling in the class specified in column (2) of the Table below, who have furnished the return for the tax period October, 2020 on or before 30th November, 2020, it shall be deemed that they have opted under sub-rule (1) of rule 61A of the said rules for the monthly or quarterly furnishing of return as mentioned in column (3) of the said Table :—

**Table**

Serial Number	Class of registered person	Deemed Option
(1)	(2)	(3)
1.	Registered persons having aggregate turnover of up to 1.5 crore rupees, who have furnished <b>FORM GSTR-1</b> on quarterly basis in the current financial year	Quarterly return
2.	Registered persons having aggregate turnover of up to 1.5 crore rupees, who have furnished <b>FORM GSTR-1</b> on monthly basis in the current financial year	Monthly return
3.	Registered persons having aggregate turnover more than 1.5 crore rupees and up to 5 crore rupees in the preceding financial year	Quarterly return

(4) The registered persons referred to in column (2) of the said Table, may change the default option electronically, on the common portal, during the period from the 5th day of December, 2020 to the 31st day of January, 2021.

ANURAG RASTOGI,  
Principal Secretary to Government, Haryana,  
Excise and Taxation Department.